## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE: 22.7.93

### O.A. 613/92

- 1. Smt. N. Badrakumarı LDC, Naval Armament Depot, Alwaye
- 2. Smt. K. P. Laila
- 3. Sri K.C. Vasunni
- 4. Smt. Chandrika Ravindran
- 5. Smt. P. Premalatha Muraleedharan
- 5. Smt. A. V. Sarojini
- 7. Smt. O. Sumalatha
- 8. Sri P.C. Varghese
- 9. Sri T. A. George
- 10. Sri V.K. Nandakumar
- 11. Smt. Mini Alias
- 12. Smt. M.P. Martha
- 13. Smt. S. Indiramma 14. Smt. G. Nalini
- 15. Smt. M.P. Indira
- 16. Sri V.B. Thomas
- 17. Smt. S. Lathikakumari Amma
- 18. Smt. Padmini Krishnan
- 19. Smt. Thankam Sethu
- 20. Smt. M.S. Kusumakumari
- 21. Smt. V. V. Nalini
- 22. Sri P.S. Sanu

Applicants

#### vs.

- 1. The Union of India represented by the Secretary, Ministry of Defence New Delhi
- 2. The Chief of the Naval Staff, Naval Headquarters, New Delhi
- 3. The Flag Officer Commanding in Chief HOrs Southern Naval Command, Cochin-4

Respondents

Mr. M. Girijavallabhan Mr. George Joseph, ACGSC

Advocate for applicants Advocate for respondents

CORAM THE HON BLE MR. N. DHARMADAN JUDICIAL MEMBER THE HON BLE MR. R. RANGARAJAN ADMINISTRATIVE MEMBER JUDGMENT

## MR. N. DHARMADAN JUDICIAL MEMBER

Twenty two applicants have joined together to file this application under section 19 of the Administrative Tribunals' Act for getting the benefit of the judgment of this Tribunal in 0.A. 609/89 and connected cases and for a declaration that they are also similarly situated like the like increment, leave, etc. to them also. After the judgment

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in 0.A. 609/89 and other cases when the applicants jointly approached the concerned authority, Annexure A-3 order was passed indicating that the representation has been examined and the benefit of court judgment to non-petitioners has been rejected by the Government repeatedly. Hence applicants are not entitled to any benefits on that ground the contentions raised by the applicants were not granted. However, they are examining the matter for taking up the case again with the Govt.

- 2. Learned counsel for applicants submitted that the order has been passed without application of mind and they have no case that the applicants are not similarly situated like the applicants in 0.A. 609/89.
- 3. Respondents have filed a reply in which they have not given satisfactory explanation for denying the reliefs to the applicants and to sastain the views taken by the respondents in disposing of the joint representation of the applicants. They have stated that the decision of the Tribunal is applicable only to the petitioners in that case.
- duty of the administrative authority to examine the contentions specifically raised in original applications where the applicants have claimed benefit of law laid down by the Tribunal and they are bound to take a decision of the applicants in the decision cited by them so as to grant similar benefits to them also. Since such a decision has not been taken in this case, we are of the view that the application can be allowed with appropriate directions. Accordingly we allow the application and direct the respondents to extend the benefit of the decision of this Tribunal in

O.A. 609/89 and connected cases to the applicants in the instant case particularly when they have no case that the applicants case is distinguishable. This shall be done within a period of four months from the date of receipt of a copy of this judgment.

5. There shall be no order as to costs.

(R. RANGARAJAN)
ADMINISTRATIVE MEMBER

(N. DHARMADAN)
JUDIC IAL MEMBER

22.7.93

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# List of Annexures

1. Annexure A-3: Impugned order dated 14.2.91